

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

10. IA 1759(MB)2024
IN
C.P. (IB)/1411(MB)2019

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **18.04.2024**

Name of the Party: Innovators Sysystems Facade Limited
Vs
Cloud Nine Realtors Pvt Ltd

Section 9 of Insolvency and Bankruptcy Code, 2016, Rule 11 of NCLT Rules,
2016

ORDER

1. None present.

IA-1759/2024

2. This is an application filed u/s 21 of IBC r/w Rule 17(1) of CIRP Regulations, 2016 by the Applicant to place on record the Constitution of Committee of Creditors report. The same is taken on record to that effect.
3. In view of aforesaid, the present Application is **allowed** and disposed of.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)